

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
MUMBAI**

REGIONAL BENCH - COURT NO. 01

Customs Appeal No. 86402 of 2014

(Arising out of Order-in-Appeal No. 318 (Gr.V A&B)/2014(JNCH)/IMP-299 dated 10/02/2014 passed by Commissioner of Customs (Appeals), Mumbai-II)

JCBL Ltd.

5 R & D Unit, Village Satarpur, Lalru, Patiala
Punjab Pin – 405 001.

.....Appellant

VERSUS

Commissioner of Customs (Import), Nhava Sheva, ..Respondent

Jawaharlal Nehru Custom House,
Post Uran District, Raigad – 400 707.

Appearance:

Ms. Payal Nahar, Advocate for the Appellant

Shri D.S. Maan, Authorized Representative for the Respondent

CORAM:

HON'BLE MR. S.K. MOHANTY, MEMBER (JUDICIAL)

HON'BLE MR. M.M. PARTHIBAN, MEMBER (TECHNICAL)

FINAL ORDER NO. A/85506/2024

Date of Hearing : 16.05.2024

Date of Decision: 16.05.2024

PER : S. K. MOHANTY

Learned Advocate appearing for the appellant submitted that the appellant is not interested in pursuing the present appeal and accordingly, prayed for withdrawing the same. The prayer made by the appellant is considered and accordingly, the appeal is dismissed as withdrawn.

(Dictated and pronounced in the open court)

**(S. K. Mohanty)
Member (Judicial)**

**(M. M. Parthiban)
Member (Technical)**